- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2051/15/10]

### Report of CAG of India for the year ended on 31st March, 2009

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended on the 31st March, 2009 (No. 3 of 2009-10) Union Government (Civil) (Autonomous Bodies) Performance Audit of the Functioning of Major Port Trusts in India (Ministry of Shipping).

[Placed in Library. See No. L.T. 1802/15/10]

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### REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

श्री शान्ता कुमार (हिमाचल प्रदेश): महोदय, मैं लोक लेखा समिति (२००९-१०) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) Eighth Report on Implementation of National Rural Employment Guarantee Act relating to the Ministry of Rural Development (Department of Rural Development);
- (ii) Ninth Report on National Programme for Nutritional Support to Primary Education (Midday Meal Scheme) relating to the Ministry of Human Resource Development (Department of School Education and Literacy); and
- (iii) Tenth Report on Undue favour to Vendor in Acquisition of Submarines relating to the Ministry of Defence.

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# REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI MUKUT MITHI (Arunachal Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2009-10):

(i) Fourth Report of the Committee relating to the Ministry of Petroleum and Natural Gas on Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies; and

(ii) Fifth Report of the Committee relating to the Ministry of Human Resource Development (Department of School Education and Literacy) on Action Taken by the Government on the recommendations contained in their Twenty-fourth Report (Fourteenth Lok Sabha) on Reservation in services including reservation in admission and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan (KVS), Kendriya Vidyalayas and in Navodaya Vidyalaya Samiti (NVS) and Navodaya Vidyalayas.

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#### STATEMENT BY MINISTER

Implementation of recommendations contained in the Ninety-eighth Report of the Departmentrelated Parliamentary Standing Committee on Transport, Tourism and Culture

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Sir, I make a statement regarding status of implementation of recommendations contained in the Ninety-eighth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture.

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## MOTION FOR ELECTION TO THE COMMITTEE ON OFFICIAL LANGUAGE

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I move the following Motion:

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963 (19 of 1963), this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one Member from among the Members of the House, to be a member of the Committee on Official Language, in the vacancy caused due to the resignation of Shri Shivraj Vishwanath Patil from the membership of the Rajya Sabha w.e.f the 21st January, 2010."

The question was put and the motion was adopted.

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# MOTION FOR ELECTION TO THE MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY (MPEDA)

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Sir, I move the following Motion:

"That in pursuance of clause (c) of sub-section (3) of Section 4 of the Marine Products Export Development Authority Act, 1972 (13 of 1972), read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, this House do proceed to